

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Sanjay Sahu
FIR No. 313/2016
PS Khyala
U/s. 302/20134 IPC**

01.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. R R Jha, Ld. Remand Advocate from DLSA for applicant / accused.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Sanjay Sahu for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Trial Court record received from the concerned court. Same is retained till NDOH.

Report received from the Central Jail No. 1, Tihar Jail, regarding satisfactory conduct of the accused during his custody in jail.



Contd..-2-

**State Vs Sanjay Sahu
FIR No. 313/2016
PS Khyala
U/s. 302/20134 IPC**

-2-

Issue notice to the IO/SHO, PS Khyala to report about threat perception to the victim / witnesses and previous involvement report of applicant/accused for NDOH.

Put up for receipt of report and consideration of interim bail application for 08.06.2020.



**(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/01.06.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Manoj Mehto
FIR No. 117/2017
PS Nihal Vihar
U/s. 302/201 IPC**

01.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

**Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. Indu Bhushan Vimal, Ld. Counsel for
applicant/accused.**

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Manoj Mehta for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

As per TCR, the applicant / accused is resident of Nalanda, Bihar.



Contd..-2-

State Vs Manoj Mehto
FIR No. 117/2017
PS Nihal Vihar
U/s. 302/201 IPC

-2-

Accused cannot be allowed to go outside the territory of NCT of Delhi in order to prevent the spread of COVID-19.

Accordingly, the present application is dismissed.

Copy of this order be given dasti to Ld. counsel for accused, as prayed for.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/01.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Rekha
FIR No. 829/2017
PS Nihal Vihar
U/s. 302/34 IPC**

01.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. R R Jha, Ld. Remand Advocate from DLSA for applicant / accused.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Rekha for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Reply to the present bail application received from Inspector Jitender Dagar, ATO, PS Nihal Vihar. However, previous involvement report has not been filed.



Contd..-2-

State Vs Rekha
FIR No. 829/2017
PS Nihal Vihar
U/s. 302/34 IPC

-2-

Report received from the Central Jail No. 6, Tihar Jail, regarding satisfactory conduct of the accused during his custody in jail.

The applicant/accused has mentioned in the application that upon grant of interim bail she will go to Aligarh to reside with her mother.

Accused cannot be allowed to go outside the territory of NCT of Delhi in order to prevent the spread of COVID-19.

Accordingly, the present application is dismissed.

Copy of this order be given dasti to Ld. DLSA counsel for accused, as prayed for.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/01.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Shahnaz Begum
FIR No. 23/2018
PS Khyala
U/s. 302 IPC**

01.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

**Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. R R Jha, Ld. Remand Advocate from DLSA for applicant / accused.**

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Shahnaz Begum for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Issue notice to the IO/SHO, PS Khyala to report about threat perception to the victim / witnesses and previous involvement report of applicant/accused for NDOH.

Contd..-2-

State Vs Shahnaz Begum
FIR No. 23/2018
PS Khyala
U/s. 302 IPC

-2-

Issue notice to concerned Jail Superintendent to report about conduct of the accused during custody in jail.

Trial Court record not received. Let the trial court record be summoned for NDOH.

Put up for receipt of report, trial court record and consideration of interim bail application for 08.06.2020.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/01.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Meena
FIR No. 871/2014
PS Uttam Nagar
U/s. 302/34 IPC**

01.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. R R Jha, Ld. Remand Advocate from DLSA for applicant / accused.

Inspector K K Mishra, PS Uttam Nagar present and files reply to the present bail application alongwith report regarding no previous involvement of accused.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Meena for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report already received from the Central Jail No. 8/9, Tihar Jail, regarding satisfactory conduct of the accused during his custody in jail.



Contd..-2-

State Vs Meena
FIR No. 871/2014
PS Uttam Nagar
U/s. 302/34 IPC

State Vs Meena
FIR No. 871
PS Uttam Nagar

-2-

Accused has been in JC since 2014. There is no apparent threat perception to complainant / witnesses from the applicant/accused.

In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

Accused Meena is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 30/06/2020, whichever is earlier.

The application is disposed of accordingly.

Copy of this order be given dasti to Ld. DLSA Counsel for accused, as prayed for.



Contd..-3-

State Vs Meena
FIR No. 871/2014
PS Uttam Nagar
U/s. 302/34 IPC

-3-

Copy of this order be also sent to the concerned Jail
Superintendent for compliance.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/01.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs K. K. Maheshwari
FIR No. 92/2010
PS Nihal Vihar
U/s. 279/337/304A/302/34 IPC**

01.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Sahil Malik, Ld. Counsel for applicant/accused has appeared through video conferencing, through Whatsapp video call at his mobile no. 9910974494 called through mobile no. 9013121289 of Ahlmad Sh. Yogesh Kumar.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused K. K. Maheshwari for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Contd..-2-




State Vs K. K. Maheshwari
FIR No. 92/2010
PS Nihal Vihar
U/s. 279/337/304A/302/34 IPC

-2-

It is reported by Sh. Sahil Malik, Ld. Counsel for applicant/accused that vide order dated 29.05.2020, the present applicant/accused has been granted interim bail upon application moved through DLSA counsel.

Report from the Superintendent, Central Jail No. 10, Tihar Jail, regarding release of applicant/accused on interim bail also received.

In view of the same, the present application is not maintainable and accordingly, the same is dismissed.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/01.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Pankaj Verma @ Paylet
FIR No. 648/2017
PS Ranhola
U/s. 302/34 IPC**

01.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Arun Yadav, Ld. Counsel for applicant/accused.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Pankaj Verma @ Paylet for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Reply to the present interim bail application received from Inspector Sahi Ram, PS Ranhola alongwith report regarding no previous involvement of applicant/accused in any other case except present one.

Report received from the Superintendent, Central Jail No. 10, Tihar Jail, regarding satisfactory conduct of the accused during his custody in jail.



Contd..-2-

State Vs Pankaj Verma @ Paylet
FIR No. 648/2017
PS Ranhola
U/s. 302/34 IPC

-2-

Trial Court record received. Same is perused.

Accused has been in JC since 22.09.2017 for the offence punishable under Section 302/34 IPC.

In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

Accused Pankaj Verma @ Paylet is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 30/06/2020, whichever is earlier.

The application is disposed of accordingly.

 Contd..-3-

State Vs Pankaj Verma @ Paylet
FIR No. 648/2017
PS Ranhola
U/s. 302/34 IPC

-3-

Copy of this order be given dasti to Ld. Counsel for accused,
as prayed for.

Copy of this order be also sent to the concerned Jail
Superintendent for compliance.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/01.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 282/2020
State Vs. Dheeraj
FIR No. 296/2016
PS Paschim Vihar East
U/s. 302/449/411/392/120B/34 IPC

01.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Rakesh Sharma, Ld. Counsel for applicant/accused.

IO SI Manoj Chahar is present.

Complainant Praveen Kumar and witness Chunni Lal are present.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Dheeraj for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.



Contd..2..

FIR No. 296/2016
PS Paschim Vihar East

Complainant and witnesses report that they have already been examined and cross examined in this case. The accused has been in J/c since year 2016. There seems to be no apparent threat perception to complainant/witnesses.

No previous involvement has been reported against the accused.

Report received from the Central Jail No.03, Tihar, regarding satisfactory conduct of the accused during his custody in jail.

In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

Accused Dheeraj is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.


Contd..3..

FIR No. 296/2016
PS Paschim Vihar East


--3--

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 30/06/2020, whichever is earlier.

The application is disposed of accordingly.

Copy of this order be sent to Ld. Counsel for applicant/accused, as prayed for.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
01.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 444/2020
State Vs. Satish
FIR No. 541/2017
PS Ranhola
U/s. 302/201/34 IPC

01.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. R.R. Jha, Ld. Remand Advocate from DLSA for the applicant / accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Satish for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Reply to the bail application alongwith no previous involvement of the accused received from SHO PS Ranhola.

Issue notice to SHO PS Ranhola to report about threat perception to victim/witnesses from the accused.



Contd..2..

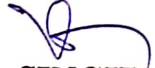
FIR No. 541/2017
PS Ranhola

--2--

Issue notice to concerned Jail Superintendent to report about conduct of the accused during custody in jail.

Trial Court file not received from the concerned Court.

Put up with trial court record on 08/06/2020.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
01.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 445/2020
State Vs. Satish @ Lala
FIR No. 284/2015
PS Anand Parbat
U/s. 302/34 IPC

01.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. R.R. Jha, Ld. Remand Advocate from DLSA for the applicant / accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Satish @ Lala for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report received from the Central Jail No.01, Tihar, regarding satisfactory conduct of the accused during his custody in jail.



Contd..2..


FIR No. 284/2015
PS Anand Parbat

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Issue notice to SHO PS Anand Parbat to report about threat perception to victim/witnesses from the accused and regarding his previous involvement.

Trial Court file not received from the concerned Court.

Put up with trial court record on 08/06/2020.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
01.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 446/2020
State Vs. Sandeep Kumar
FIR No. 840/2016
PS Ranhola
U/s. 302/201/120B IPC

01.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. R.R. Jha, Ld. Remand Advocate from DLSA for the applicant / accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Sandeep Kumar for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report received from the Central Jail No.01, Tihar, regarding satisfactory conduct of the accused during his custody in jail.



Contd..2..

FIR No. 840/2016
PS Ranhola


--2--

Issue notice to SHO PS Ranhola to report about threat perception to victim/witnesses from the accused and regarding his previous involvement.

Issue notice to complainant/victim through SHO PS Ranhola to state the objection, if any, to the application.

Trial Court file not received from the concerned Court.

Put up with trial court record on 08/06/2020



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
01.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 360/2020
State Vs. Sunil Pal @ Sonu @ Bacha
FIR No. 854/2016
PS Nihal Vihar
U/s. 302/120B/506/34 IPC

01.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Indu Bhushan Vimal, Ld. Counsel for applicant /
accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Sunil Pal @ Sonu @ Bacha for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

As per report received from Superintendent, Jail No. 1, Tihar, the conduct of the accused in the jail is unsatisfactory and he has been given punishment ticket for violating the jail rules.

Contd..2..



FIR No. 854/2016
PS Nihal Vihar

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The present application is not covered under criteria laid down by Hon'ble High Powered Committee of Delhi High Court. Hence, the interim bail application is dismissed.

The interim bail application is disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for applicant/accused, as prayed for.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
01.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 363/2020
State Vs. Prince @ Daulat
FIR No. 568/2018
PS Nihal Vihar
U/s. 302/34 IPC & Section 25/54/59 Arms Act.

01.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. Indu Bhushan Vimal, Ld. Counsel for
applicant/accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Vijay for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report received from the Central Jail No.10, Rohini Jail, regarding satisfactory conduct of the accused during his custody in jail.

Contd..2..



FIR No. 568/2018
PS Nihal Vihar

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As per report, received from PS Nihal Vihar, the accused has no history of involvement in any other criminal case.

However, the present case pertains to offence of murder. The accused was arrested on 18/09/2018 for the offence U/s. 302/34 IPC & Section 25 Arms Act. The accused has been in J/c for lesser period than two years.

The present application is not covered under criteria laid down by Hon'ble High Powered Committee of Delhi High Court. Hence, the interim bail application is dismissed.

The interim bail application is disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for applicant/accused, as prayed for.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
01.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 362/2020
State Vs. Vijay
FIR No. 568/2018
PS Nihal Vihar
U/s. 302/34 IPC & Section 25 Arms Act

01.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Indu Bhushan Vimal, Ld. Counsel for applicant /
accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Vijay for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report received from the Central Jail No.03, Tihar, regarding satisfactory conduct of the accused during his custody in jail.



Contd..2..

FIR No. 568/2018
PS Nihal Vihar

--2--

As per report, received from PS Nihal Vihar, the accused has no history of involvement in any other criminal case.

However, the present case pertains to offence of murder. The accused was arrested on 14/09/2018 for the offence U/s. 302/34 IPC & Section 25 Arms Act. The accused has been in J/c for lesser period than two years.

The present application is not covered under criteria laid down by Hon'ble High Powered Committee of Delhi High Court. Hence, the interim bail application is dismissed.

The interim bail application is disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for applicant/accused, as prayed for.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
01.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 207/2020
State Vs. Santosh Kumar
FIR No. 310/2018
PS Ranhola
U/s. 302/201 IPC

01.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. R.R. Jha, Ld. Remand Advocate from DLSA for the applicant / accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Santosh Kumar for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report received from the Central Jail No.01, Tihar, regarding satisfactory conduct of the accused during his custody in jail.

Reply to the bail application alongwith no previous involvement of the accused received from SHO PS Ranhola.

Contd..2..



FIR No. 310/2018

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PS Ranhola

Issue fresh notice to SHO PS Ranhola to report about threat perception to victim/witnesses from the accused.

Note: The case pertains to offence of murder. Accused has just completed judicial custody of two years in the present case.

Trial Court file not received from the concerned Court.

Put up with trial court record on 05/06/2020.



**(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
01.06.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No.
State Vs. Rafat Ali @ Manjoor
FIR No. 609/2015
PS Khyala
U/s. 302/394/376D/411/120B/34 IPC

01.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. R.R. Jha, Ld. Remand Advocate from DLSA for applicant / accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Rafat Ali @ Manjoor for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

The present case pertains to offence U/s. 302/394/376D/411/120B/34 IPC.

The present application is not covered under criteria laid down by Hon'ble High Powered Committee of Delhi High Court.

Hence, the interim bail application is dismissed.

Contd..2..



FIR No. 609/2015
PS Khyala

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The interim bail application is disposed of accordingly.
Copy of this order be given dasti to Ld. DLSA Counsel
for applicant/accused, as prayed for.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
01.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 365/2020
State Vs. Rohit @ Lala
FIR No. 648/2017
PS Ranhola
U/s. 302/34 IPC

01.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. Arun Yadav, Ld. Counsel for applicant/accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Rohit @ Lala for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Reply to the bail application alongwith report regarding no previous involvement of the accused received from IO/SHO PS Ranhola.

 Contd..2..

FIR No. 648/2017
PS Ranhola

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As per report received from Superintendent, Jail No.04, Tihar, the conduct of the accused in the jail is unsatisfactory and he has been given punishment ticket for violating the jail rules.

As per report, accused Rohit @ Lala has previous criminal history of involvement in case FIR No. 151/2013, PS Kanjhawla, U/s. 336 IPC & 25/27 Arms Act.

Considering previous involvement of the accused in a serious offence, this case is not covered under the criteria laid down by Hon'ble High Powered Committee of Delhi High Court.

The application is, therefore, dismissed as not maintainable.

Copy of this order be given dasti to Ld. Counsel for accused, as prayed for.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
01.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 391/2020
State Vs. Jaspreet Singh @ Micky & Ors.
FIR No. 12/2018
PS Khyala
U/s. 302 IPC

01.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Vikas, Ld. Counsel for applicant/accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Jaspreet Singh @ Micky for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Reply to the bail application alongwith report regarding no previous involvement of the accused received from IO/SHO PS Khyala.

Report received from the Central Jail No.8/9, Tihar, regarding satisfactory conduct of the accused during his custody in jail.

Contd..2..



FIR No. 12/2018
PS Khyala

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Accused Jaspreet Singh @ Micky has already been granted interim bail from 21/02/2020 to 16/03/2020 by the concerned trial court of Ld. ASJ.

It seems that the trial court has already assessed the element of threat perception to the victim/witnesses from accused Jaspreet Singh. The same need not be assessed by this court in respect of accused Jaspreet Singh.

From the record, it seems that accused Jaspreet Singh has not misused the liberty granted to him by the concerned trial court through interim bail.

Accordingly, In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

Accused Jaspreet Singh is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.



Contd..2..

FIR No. 12/2018
PS Khyala

--3--


3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 30/06/2020, whichever is earlier.

The application is disposed of accordingly.

Copy of this order be sent to Ld. Counsel for applicant/accused, as prayed for.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
01.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 259/2020
State Vs. Uday Kumar
FIR No. 236/2016
PS Khyala
U/s. 302/341/324/452/120B/34 IPC

01.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.


Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Prasanna Aggarwal, Ld. Counsel for applicant/accused has appeared through video conferencing, through Whatsapp video call at his mobile no. 9718648725 called through mobile no. 9958227234 of Court Reader Sh. Rajesh Kumar.

The video call conference has been conducted on speaker mode so that the submissions made by Ld. Counsel for applicant/accused is visible and audible to all the persons present in the court room.

This is an application filed U/s. 439 CrPC on behalf of applicant / accused Uday Kumar for grant of interim bail in view of

Contd..2..



FIR No. 236/2016
PS Khyala

--2--

criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

As per TCR, accused Uday Kumar has already been granted interim bail on 05/06/2018, 26/09/2018 and 31/07/2019 on various grounds by the concerned trial court of Ld. ASJ.

It seems that the trial court has already assessed the element of threat perception to the victim/witnesses from accused Uday Kumar. The same need not be assessed by this court in respect of accused Uday Kumar.

From the record, it seems that accused Uday Kumar has not misused the liberty granted to him by the concerned trial court through interim bail.

Accordingly, In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

Accused Uday Kumar is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.

Contd..3..



FIR No. 236/2016
PS Khyala

--3--

2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.


The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 30/06/2020, whichever is earlier.

The application is disposed of accordingly.

TCR be sent back to the concerned Trial Court along with copy of this order.

Copy of this order be sent to Ld. Counsel for applicant/accused through Whatsapp for intimation.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
01.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Sumit Kumar
FIR No. 585/2016
PS Ranhola
U/s. 302/34 IPC**

01.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. R R Jha, Ld. Remand Advocate from DLSA for the applicant/accused.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Sumit Kumar for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Trial Court record received. Same is perused.

Report received from the Superintendent, Central Jail No. 01, Tihar Jail, regarding satisfactory conduct of the accused during his custody in jail.



Contd..-2-

State Vs Sumit Kumar
FIR No. 585/2016
PS Ranhola
U/s. 302/34 IPC

-2-

Accused is in JC since 07.08.2016 for the offence punishable under Section 302/34 IPC.

In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

Accused Sumit Kumar is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 30/06/2020, whichever is earlier.



Contd..-3-

State Vs Sumit Kumar
FIR No. 585/2016
PS Ranhola
U/s. 302/34 IPC

-3-

The application is disposed of accordingly.

Copy of this order be given dasti to Ld. DLSA Counsel for accused, as prayed for.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/01.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 293/2020
State Vs. Afzal Khan @ Monu
FIR No. 269/2017
PS Khyala
U/s. 302/324/120B/34 IPC

01.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Mohd. Anas, Ld. Counsel for applicant/accused.

This is an application filed U/s. 439 CrPC on behalf of applicant / accused Afzal Khan for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Case file received by transfer vide order dated 30/05/2020 of Ld. ASJ-06, West District, upon the understanding that the present application falls under criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

As per report received from Superintendent, Jail No.04, Tihar, the conduct of the accused in the jail is unsatisfactory and he has been given punishment ticket for violating the jail rules.



Contd..2..


FIR No. 269/2017
PS Khyala

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The present application is not covered under criteria laid down by Hon'ble High Powered Committee of Delhi High Court. Hence, the interim bail application is dismissed.

The interim bail application is disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for applicant/accused, as prayed for.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
01.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 362/2020
State Vs. Vijay
FIR No. ~~586~~^{586/2018}/2018
PS Nihal Vihar
U/s. 302/34 IPC & Section 25 Arms Act

01.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Indu Bhushan Vimal, Ld. Counsel for applicant /
accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Vijay for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report received from the Central Jail No.03, Tihar, regarding satisfactory conduct of the accused during his custody in jail.



Contd..2..

586/2018
FIR No. 588/2018
PS Nihal Vihar

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As per report, received from PS Nihal Vihar, the accused has no history of involvement in any other criminal case.

However, the present case pertains to offence of murder. The accused was arrested on 14/09/2018 for the offence U/s. 302/34 IPC & Section 25 Arms Act. The accused has been in J/c for lesser period than two years.

The present application is not covered under criteria laid down by Hon'ble High Powered Committee of Delhi High Court. Hence, the interim bail application is dismissed.

The interim bail application is disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for applicant/accused, as prayed for.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
01.06.2020

IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI

Bail Application No. 363/2020

State Vs. Prince @ Daulat

FIR No. 586/2018

PS Nihal Vihar 586/2018

U/s. 302/34 IPC & Section 25/54/59 Arms Act.

01.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Indu Bhushan Vimal, Ld. Counsel for
applicant/accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Vijay for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report received from the Central Jail No.10, Rohini Jail, regarding satisfactory conduct of the accused during his custody in jail.

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586/2018
FIR No. 586/2018
PS Nihal Vihar

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As per report, received from PS Nihal Vihar, the accused has no history of involvement in any other criminal case.

However, the present case pertains to offence of murder. The accused was arrested on 18/09/2018 for the offence U/s. 302/34 IPC & Section 25 Arms Act. The accused has been in J/c for lesser period than two years.

The present application is not covered under criteria laid down by Hon'ble High Powered Committee of Delhi High Court. Hence, the interim bail application is dismissed.

The interim bail application is disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for applicant/accused, as prayed for.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
01.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 468/2020
State Vs. Rajesh Jha
FIR No. 236/2016
PS Khyala
U/s. 302/341/452/324/120B/34 IPC

01.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. B.C. Joshi and Sh. Anurag, Ld. Counsels for applicant /
accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Rajesh Jha for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

TCR received and is perused.

Report received from the Central Jail No.04, Tihar, regarding satisfactory conduct of the accused during his custody in jail.

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FIR No. 236/2016
PS Khyala

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ADDL. SEC. IN.


Reply to the bail application alongwith report regarding no previous involvement of the accused received from IO/SHO PS Khyala.

From the report of IO, there is continued threats to complainant **Smt. Vidya Devi** from the accused persons. For this reason, it becomes expedient to seek objection, if any, of the complainant/victim.

Issue notice to complainant/victim through IO/SHO PS Khyala to state the objection, if any, to the application.

TCR be sent back to the concerned trial court and be called again for next date.

Put up for consideration of bail application on 08/06/2020.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
01.06.2020